

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 98/2002.....

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet. O.A. 98/2002..... Pg. 1 to 3.....
2. Judgment/Order dtd. 27/6/2002..... Pg. 1 to 3..... Disposed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A. 98/02..... Pg. 1 to 18.....
5. E.P/M.P..... Pg..... to.....
6. R.A/C.P..... Pg..... to.....
7. W.S. ~~submitted by the Respondents~~ Pg. 1 to 6.....
^{1 to 6}
8. Rejoinder ~~submitted by the Applicant~~ Pg. 1 to 14.....
9. Reply..... Pg..... to.....
10. Any other Papers..... Pg..... to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

(O)
(A)

FORM NO. 4
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.
GUWAHATI.

ORDER SHEET

Orginal No. 98/2002
Misc. Petition No. _____
Contempt. Petition No. _____
Review Application No. _____

Applicant(s) Sonaram Sonowal

Respondent(s) U.O.I Govt.

Advocate for Applicant(s) Mr. S. Ali, Mrs K. Chettri

Advocate for Respondent(s) Cafe.

Notes of the Registry	Date	ORDER OF THE TRIBUNAL
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22.3.02

List on 26.3.2002 for admission.

C. P. No. 75-549521

K. Usha

Dated 21-3-2002

Member

Vice-Chairman

Dr. Registrar (B) 02

mb.

26.3.02

Heard Mr. S. Ali, learned Sr. counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the Respondents.

The application is admitted. Call for the records.

Issue notice to show cause as to why the impugned proceeding initiated in Memo No. 8-20/2001-Vig.II dated 17.1.2002 shall not be suspended. Returnable by two weeks.

Mr. A. Deb Roy, learned Sr. C.G.S.C. accepts notice on behalf of the Respondents.
26/3 In the meantime, the said proceeding so far the applicant is concerned shall remain suspended till the returnable date.

Steps taken alongwith
evidence
deposited
dated 21.3.2002

26/3 2002

Contd/-

26.3.02

List on 9.4.2002 for further

order.

Member

Vice-Chairman

mb

26.3.02

Heard Mr. S. Ali, learned Sr. counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the Respondents.

The application is admitted. Call for the records.

Issue notice to show cause as to why the impugned proceeding initiated in Memo No. 8-28/2001 Vig. II dated 17.1.2002 shall not be suspended. Returnable by two weeks.

Mr. A. Deb Roy, learned Sr. C.G.S.C. accepts notice on behalf of the Respondents.

In the meantime, the said departmental proceeding so far the applicant is concerned shall remain suspended till the returnable date.

List on 9.4.2002 for further order.

IC Usha

Member

Vice-Chairman

mb

9.4.02

Mr. A. Deb Roy, learned Sr. C.G.S.C. for the Respondents prays for time to file written statement. Prayer allowed.

List again on 14.5.2002 for orders. In the meantime, interim order dated 26.3.2002 shall continue to operate.

IC Usha

Member

Vice-Chairman

mb

(3)

O.A. NO. 98/2002

Notes of the Registry Date

Order of the Tribunal

14.5.02

Order dtd. 14/5/02
communicated
to the parties concerned.

bb
16/5

List on 5.6.2002 to enable the
Respondents to file written statement.
In the meantime, interim order dated
26.3.2002 shall continue.

I C Usha
Member

Vice-Chairman

20.5.2002

W/S Sanctioned
by the Respondent Nos.
1 to 6.

bb
2

mb

5.6.02

Order dtd. 5/6/02
communicated to the
parties concerned.

bb
11/6

The respondents have submitted
that the copy of the written statement
is yet to be served on the applicant.
Mr. A. Deb Roy, Sr. C.G.S.C. has under-
taken to furnish the written statement
within 24 hrs, The applicant may file
rejoinder if any within two weeks.
List on 20.6.02 for orders. In the
meantime the interim order dated
26.3.2002 shall continue until further
orders.

I C Usha
Member

Vice-Chairman

19.6.2002

lm

Rejoinder Sanctioned 20.6.02
by the applicant in
W/S.

bb
2

27.6.2002

lm

Pleadings are completed. The case
may now be listed for hearing on 27.6.02.

I C Usha
Member

Vice-Chairman

Heard counsel for the parties. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in
terms of the order. No order as to

I C Usha
Member

Vice-Chairman

Final judgment order dtd 27/6/02
communicated to the parties concerned & the applicant

Any 11/7/02 8/6

bb

Notes of the Registry Date

Order of the Tribunal

Interdicts etc for relief

Notes of the Date

Interdicts etc to record

Notes of the Date

6

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R.X. NO. 98 of 2002. . xx

DATE OF DECISION 27.6.2002.....

Sri Sonaram Sonowal APPLICANT(S)

Mr.S.Ali & Ms.K.Chetri. ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

Union of India & Others. RESPONDENT(S)

Mr.A.Deb Roy, Sr.C.G.S.C. ADVOCATE FOR THE RESPONDENTS.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR. K.K. SHARMA, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?
5. Judgment delivered by Hon'ble Vice-Chairman.

X

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.98 of 2002.

Date of Order : This the 27th Day of June, 2002.

THE HON'BLE MR. JUSTICE D. N. CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR. K. K. SHARMA, ADMINISTRATIVE MEMBER.

Sri Sonaram Sonowal
S/o Late Mochal Sonowal
Resident of West Bengal Pukhuri Na-ali, Jorhat
At present working as Director of Finance & Accounts
Department of Telecom in the Office of the
General Manager, Telecom, Dibrugarh
Assam. . . . Applicant.

By Sr.Advocate Mr.S.Ali & Ms.K.Chetri.

- Versus -

1. The Union of India
Represented by the Secretary
to the Government of India
Department of Telecommunication
New Delhi.
2. The Chairman
Telecom Commission, Office of the
Director of Telecommunication
Sanchar Bhawan, New Delhi.
3. Chairman-Cum-Managing Director
Bharat Sanchar Nigam Ltd.,
New Delhi.
4. The Chief General Manager
Assam Telecom Circle
Guwahati.
5. General Manager, Telecom
Dibrugarh, Assam.
6. Sri O.M.Prakash
Assistant Director General-III(Vig.II)
Ministry of Communication
West Block-I, Wing-2, R.K.Puram
New Delhi-66. . . . Respondents.

By Mr.A.Deb Roy, Sr.C.G.S.C.



Contd./2

O R D E R

CHOWDHURY J.(V.C.) :

In this application under section 19 of the Administrative Tribunal's Act, 1985 the applicant has assailed the legitimacy of the disciplinary proceeding as well as the continuance of the disciplinary proceeding against the applicant.

1. A disciplinary proceeding under Rule 16 of the CCS (CCA) Rules, 1965 was initiated against the applicant vide memo dated 17.1.2002 for the alleged misconduct mentioned in the Statement of imputations of misconduct or misbehaviour. The applicant submitted written statement denying and disputing the allegation. He denied his involvement in the alleged misconduct. The applicant also pleaded that in the same charges a disciplinary proceeding was initiated against Shri Haran Chakraborty, a Sr. Accounts Officer and therefore contended that the proceeding amounted to misuse of power.

2. The respondents submitted its written statement denying and disputing the claim of the applicant. We have heard Mr.S.Ali, learned Sr.counsel appearing for the applicant and also Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondents at length. On consideration of materials on record we are of the view that it would not be appropriate for us to go into the charges and examine its validity, at this stage. The matter involves evaluation of facts and the same can be appropriately assessed by the authority as per law.

Mr.S.Ali, learned Sr. counsel for the applicant submitted that the delay in purported proceeding may likely to prejudice the promotional prospects of the applicant and therefore, the matter requires early disposal.

3. Considering all the aspects of the matter we however, find that the matter requires to be disposed at the first instance. If the respondents decides to proceed with the enquiry, they may do so at the earliest. Under the circumstances, we direct the respondents to complete the disciplinary proceeding against the applicant as expeditiously as possible within a period of six months from the date of receipt of the order. The applicant is also directed to co-operate with the enquiry. Needless to state that the applicant shall be at liberty to raise all the issues before the disciplinary authority that has been raised in this Petition.

Subject to the observations made above, the application stands disposed of.

There shall, however, be no order as to costs.

K.K.Sharma
(K.K.SHARMA)
ADMINISTRATIVE MEMBER

D.N.Chowdhury
(D.N.CHOUDHURY)
VICE CHAIRMAN

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH
AT GUWAHATI.

O.A. No. 98 /2002.

Shri Sonaram Sonowal Applicant.

-Versus-

The Union of India & Ors. Respondents.

I N D E X

<u>Sl.No.</u>	<u>Particulars</u>	<u>Pages</u>
1	Original Application	- 1 to 12
2	Annexure-1	- 13
3	Annexure-2	- 14-15
4	Annexure-2(A).	- 16-17
5	Annexure - 3	- 18

Filed by:-

Krishna Chettri
21.3.2002
Advocate.

Filed by

✓ Sonowal
(Sonaram Sonowal)
Through me. Ch. Deli Bhure
Kishore 21.3.2002

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH AT GUWAHATI.

(An application under section 19 of the

Central Administrative Tribunal Act, 1985).

O.A. No. 98 /2002.

Inbetween

sri Sonaram Sonowal Applicant.

-VRS-

The Union of India & Ors..... Respondents.

PARTICULARS OF THE APPLICATION

1. PARTICULARS OF THE APPLICANT:-

Sri Sonaram Sonowal,
S/o Late Mochal Sonowal, resident
of West Bengal Pukhuri Na-ali, Jorhat
at present working as Director of Finance
& Accounts, Department of Telecom in the
office of the General Manager, Telecom,
Dibrugarh, Assam.

2. PARTICULARS OF THE RESPONDENTS:-

1. The Union of India, represented by the
Secretary to the Govt. of India, Department
of Telecommunication, New Delhi.
2. The Chairman, Telecom Commission, Office
of the Director of Telecommunication, Sanchar
Bhawan, New Delhi.

3. Chairman-Cum-Managing Director,

Bharat Sancher Nigam Ltd.,

New Delhi.

4. The Chief General Manager, Assam

Telecom Circle, Guwahati.

5. General Manager, Telecom,

Dibrugarh, Assam.

6. Sri O.M. Prakash, Assistant

Director General-III(Vig.II),

Ministry of Communication, West

Block-I, Wing-2, R.K. Puram,

New Delhi-66.

3. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE:-

This application is made against Memo dated 17.1.02 under No.8-20/2001-Vig.II issued by O.M. Prakash, Assistant Director General-III(Vig.II) issuing a charge sheet to the applicant under Rule 16 of the CCS, CCA Rules, 1965. *for*

4. JURISDICTION OF THE TRIBUNAL:-

The applicant declares that the subject matter of the order against which this application has been made is within the jurisdiction of the Central Administrative Tribunal, Guwahati.

5. LIMITATION :-

The applicant further declares that this application is within the limitation period as prescribed under section 21 of the Central Administrative Tribunal Act, 1985.

6.

FACTS OF THE CASE :-

6.1. That your applicant is an Indian citizen and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India. The applicant is a permanent resident of Jorhat Town in the district of Jorhat, Assam. The applicant is the member of the S.T. community.

6.2. That your applicant was initially appointed as Telecom Accounts Clerk in the year 1971 by the Divisional Engineer, Telecom, Jorhat and he joined in his duty on 16.3.71.

6.3. That by virtue of his ability and got performance in his duty he was promoted to Junior Accounts Officer and then accounts Officer and after that he was promoted to the post of Chief Accounts Officer, Sr. Time Scale (STS) on 5.2.92 in the office of the Telecom District Manager, Kamrup, Guwahati.

6.4. That the applicant served on different places of Assam viz, Guwahati, Jorhat and Dibrugarh.

6.5. That your applicant begs to state that in pursuance of Telecom Commission, Head Quarter, New Delhi Memo No.2-16-99-SEA-1 dated 7.6.2000 the General Manager (Finance) office of the Chief General Manager, Telecom Assam Circle, Guwahati issued the promotion/posting order dated 29.6.2000 to the applicant to the cadre of regular Sr. Time Scale Officer to the Jr. Administrative

Grade (JAG) and posted as Director of Finance and Accounts at Dibrugarh in the office of the General Manager, Telecom, Dibrugarh on adhoc basis and he joined in his duty on 3.7.2000 at Dibrugarh and since then he has been serving as such sincerely and honestly to the entire satisfaction of the authority.

Annexure-1 is the photocopy of the said order contained in No. STES-6/44/93 dated 29.6.2000 issued by M. Shukla, Dy. General Manager (Admn) O/o the CGMT, Assam, Circle, Guwahati.

6.6. That to the utter surprise and shock a charge sheet was issued to him by O.M. Prakash, ADG-III (Vig.II) vide his memo No.8-20/2001 Vig.II dated 17.1.2002 alongwith statement of imputations of misconduct or misbehaviour on which action is proposed to be taken against the applicant while he was Chief Accounts Officer in the office of the General Manager, Telecom, Guwahati and now he is a Director of Finance & Accounts in the office of the General Manager Telecom, Dibrugarh, Assam Telecom Circle.

Annexure-2 is the photocopy of the said memo No.8-20/2001 Vig.II dated 17.1.2002 alongwith statement of charge issued by the O.M. Prakash, ADG-III (Vig.II).

6.7. That while sending the Annexure-2 but no copy of Central Vigilence Commissioner (CVC) sent to the applicant alongwith the said charge sheet though it is

stated at Annexure-2 The applicant received the Annexure-2 on 11.3.2002 without C.V.C. and a copy of C.V.C. has been received on 18.3.2002.

Annexure-2(A) is the type copy of the said C.V.C. first stage advice vide No.000/P&T/OGB dated 18.10.2000.

6.8. That though Sri O.M. Prakash ADG-III (Vig.II) has issued the charge sheet to the applicant he not being the appointing authority of Grade-A Officer he has no authority to issue the charge sheet to the applicant and as such the charge sheet is illegal and improper.

6.9. That from Annexure-2(A) issued by the Director of C.V.C. New Delhi it appears that the name of the applicant has been included under Sl. No.16 to draw proceedings against him for minor punishment.

6.10. That the charge sheet discloses the following charges brought against the applicant :-

"That the said Sonaram Sonowal while functioning as Chief Accounts Officer, O/O GMT, Kamrup, Guwahati during the year 1991-92 failed to maintain absolute integrity and devotion to duty in as much as ,

(i) He issued pass order and also pay orders for payment of bills No. PE/92 dated 24.12.92 for Rs.975/- and PE/92 dated 23.12.92 for Rs.325/- submitted by M/s Pallabi Enterprise, Guwahati, whereas the said firm supplied materials without purchase orders issued by the competent authority.

- 6 -

(ii) That the said firm was not an approved firm of GMT, Kamrup for supply of any materials during the year 1991-92.

(iii) The bills were not routed through the respective file of the General Section and same were unauthorisedly processed by one Shri H. Biswas, Sr. Section Supervisor who was not posted in the General Section.

Thus by his above acts, the said Shri Sonaram Sonowal failed to maintain absolute integrity, devotion to duty and acted in a manner unbecoming of a Government servant thereby contravening the provisions of Rule 3(1)(i), (ii) & (iii) of CCS (Conduct) Rules, 1964."

6.11. That in the charge sheet at Annexure-2 it has been disclosed that the applicant issued pass orders and also pay orders for payment of bills No. PE/92 dated 24.12.92 for Rs. 975/- and PE/92 dated 23.12.92 for Rs. 325/- submitted by M/S Pallabi Enterprise, Guwahati. Against this charge the applicant begs to state that the is not correct and he stoutly denied the same as he is not the authority to pass bills and pay the amount of the bills. In fact, he is not ~~the~~ authorised to issue any pay orders or pass any bills as per delegation of financial powers of the Telecommunication Department. (Annexure-3 is the photocopy of delegation of financial powers).

6.12. That in the Telecom Department under the schedule of financial power the applicant as Chief Accounts Officer O/o the Telecom District Manager, Kamrup, Guwahati has got no financial power at all and hence the charge is false and baseless and the applicant stoutly denies the same and as such same is liable to be quashed.

6.13. That regarding Charge No. ii^{is} regarding firm M/s Pallabi Enterprise, Guwahati the applicant is not aware of this firm no pass orders and pay any bills of the firm was placed before him while he was Chief Accounts Officer in the office of the Telecom District Manager, Kamrup, Guwahati and hence this charge is baseless without any truth and consequently this charge is also liable to be quashed. The applicant stoutly denies this charge.

6.14. That regarding charge No.iii regarding routing of the bills through respective file of the General Section does not arise as he is not dealing with General Section. The General Section is solely under the Administration of Divisional Engineer O/O Telecom District Manager, Kamrup, Guwahati. This charge has been brought against the applicant either through mistake or illegally to harass the applicant who is a member of S.T. Community and also debar him to regular promotion in the cadre of Junior Administrative Grade i.e. Director of Finance & Accounts and as such the applicant stoutly denies this charge brought against the applicant.

In view of the above replies of the charges the applicant states yhat it is not correct that the applicant has failed to maintain absolute integrity and devotion to duty and acted in a manner unbecoming of a Government servant thereby contravening the provisions of Rule 3(1) (i), (ii) & (iii) of CCS(Conduct) Rules, 1964. It may be mentioned that the applicant is not aware about

6.15. That your applicant begs to state that he has been promoted to the post of Director of Finance & Accounts on adhoc basis and posted in the office General Manager, Telecom, Dibrugarh and now the applicant is going to be promoted on regular basis through DPC which is likely to be held in the month of March, 2002. The applicant further begs to state that the charge sheet has been issued to the applicant either through mistake or with a motive behind just to prevent him from regular promotion in the post of Director of Finance & Accounts and as such the charge sheet is liable to be quashed the same is illegal and without jurisdiction.

6.16. That your applicant further begs to state that during the inspection of P&T Audit, Calcutta for the period from 1991-92 and internal inspection conducted by Circle Officer, Guwahati no irregularity in this respect was pointed out by them on inspection of this voucher, so charge brought against the applicant are false and intentional and motivated once to debar ST Officer from his regular promotion, and hence the charge is liable to be quashed.

6.17. That your applicant begs to state that charges ^{against him} brought ^{which} on the basis of some bills and payment orders are not at all ^{counted} to the applicant and as such the charge sheet is illegal, improper and unjust and hence the same is liable to be quashed.

7. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:-

7.1. For that the charge brought against the applicant is no way connected with the duty as former Chief Account Officer i.e. at present Director of Finance & Accounts and as such the charges are liable to be quashed.

7.2. For that the impugned charge sheet has been issued to the applicant through mistake as because he is not connected with the pass orders and pay orders in connection with the bills submitted by the firm and hence the charges are baseless, false and improper liable to be quashed.

7.3. For that as the applicant is not dealing with any pay and payment of orders in connection with any bills and as such he is no way connection with M/S Pallabi Enterprise, Guwahati and hence the charges are illegal and improper and liable to be quashed.

7.4. For that as stated above the applicant has stoutly denies all the charges brought against him as there is ^{no} basis to frame charges against the applicant ~~against~~ ^{for the} misdeed done by other persons of other section of the office of Telecom District Circle, Kamrup, Guwahati and hence charges are liable to be quashed.

7.5. For that the applicant has not passed any bill and made any payment with regard to the bills of M/s Pallabi Enterprise, Guwahati and hence the charge sheet is liable to be quashed.

7.6. For that illegal charge sheet brought against the applicant ^{after a} have lapse of long 10 years without any reason and hence the same is liable to be quashed.

7.7. For that the charge sheet has been brought to harass the applicant and to deprive him for regular promotion as Director of Finance & Accounts.

7.8. For that in any view of the matter the charge is a motivated one and hence the same is liable to be set aside and quashed.

8. DETAILS OF THE REMEDIES EXHAUSTED:-

That against the charge sheet brought against the applicant has not yet submitted his replies and he has not approached any court regarding the subject matter as the same is illegal and improper and he approached this Hon'ble Tribunal for quashing the charge sheet brought against him.

9. MATTER NOT PREVIOUSLY FILED OR PENDING ANY COURT OF LAW OR IN TRIBUNAL:-

The applicant declares that no case against the impugned charge sheet has been filed in any court of law or in Tribunal or pending in any Court or Tribunal.

10. RELIERS SOUGHT FOR:-

In view of the facts and circumstances narrated above the applicant prays for the following reliefs:-

i) The impugned charges under Memo No.8-20/2001 dt. 17.10.2 Vig. II, issued by O.M. Prakash, ADG-III Vig. II are false and baseless should be quashed.

ii) Any other relief/reliers entitled to the applicant be granted.

iii) To grant cost of the case.

11. INTERIM RELIER SOUGHT FOR:-

In view of the facts and circumstances narrated above the applicant prays for interim relief that the impugned charge sheet under Rule 16 of CCS CCA Rule, 1965 contained in Memo No.8-20/2001 Vig.II dated 17.1.2002 at Annexure-2 and Annexure-2(A) may be stayed, till disposal of the O. A.

12. PARTICULARS OF THE IPO:-

Date of Issue:- 21.3.2003

IPO No. 7G 549521

Payable at Guwahati.

Name of Post / of Office:- Gauhati Head Post Office.

Value of IPO:-

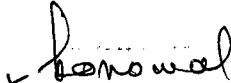
13. ENCLOSURES:-

As per Index.

VERIFICATION

I, Sri Sonaram Sonowal S/o Late Mochal Sonowal, resident of West Bengal Pukhuri Na-ali, Jorhat, do hereby solemnly affirm and verify the statements made in paragraphs 1, 2, 3, 4, 5, 6, 1, 6, 2, 6, 3, 6, 4, 6, 5, 6, 8, 6, 13, 6, 14, 6, 15, 8 are true to my knowledge and those made in paragraphs 6, 6, 6, 7, 6, 9, 6, 10, 6, 11, 6, 12, 6, 16, being matter of record are true to my information derived therefrom which I believe to be true and the rests are my Humble Submissions made before this Hon'ble Tribunal. And I have not suppressed any material facts of the case.

And I sign this verification on this the 19th day of March, 2002 at Guwahati. Dibrugarh.


Sonaram
Signature.

13.

GOVT. OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE CHIEF GENERAL MANAGER TELECOMMUNICATIONS
ASSAM CIRCLE, GUWAHATI

No. STES-6/44/93

Dated at Guwahati the 29-06-2000

In pursuance of TCHQ, New Delhi, Memo no. 2-16/99-SEA-I DATED 07.06.2000, THE General Manager (Finance), O/o the Chief General Manager Telecom, Assam Circle, Guwahati is please to issue the Promotion/Posting order of the cadre of regular STS officer to the JAG grade, case of Sri Sonowal Sonaram (Staff No. 80961) promoted and posted as Director (Finance), Silchar TD vide DOT order No. 2-16/99-SEA-I dated 29.02.2000 is hereby reallocated to Dibrugarh TD with immediate effect.

Charge report may be sent to all concerned.

J. Shukla 29.06.2000
(ML Shukla)

Dy. General Manager (Admin)
O/o the CGMT, Assam Circle, GH.

Copy to :

1. The Accounts Officer (P) SEA, Deptt. of Telecom, 20-Asoka Road, Sanchar Bhawan, New Delhi-1
2. The GMTD/DR.
3. The GMTD/SC.
4. The TDM/JRT.
- 5-8. The CAO/CAO(SBP)/A.O.(TA)/A.O(A&P), C.O.Guwahati.
9. P/F of the officer.
10. Officer concerned.
11. Guard file.
12. Spare.

*Filed by
Krishna Chelli
Advocate* For CGMT, Assam Circle, Guwahati.

14

No.8-20/2001-Vig. II
 Government of India
 Ministry of Communications
 Department of Telecommunications

West Block-I, Wing-2,
 R.K. Puram, New Delhi-66

Dated, the 19th January, 2002.

MEMORANDUM

Shri Sonaram Sonowal formerly Chief Accounts Officer, O/o GMT, Kamrup, Guwahati and now Director (Finance Accounts), O/o GMTD, Dibrugarh, Assam Circle, Guwahati (Staff No. 80961) is hereby informed that it is proposed to take action against him under Rule 16 of the CCS (CCA) Rules, 1965. A statement of the imputations of misconduct or misbehaviour on which action is proposed to be taken as mentioned above, is enclosed.

A copy of the first stage advice of CVC for instituting minor penalty proceedings against Shri Sonaram Sonowal, is also enclosed.

2. Shri Sonaram Sonowal is hereby given an opportunity to make such representation as he may wish to make against the proposal.
3. If Shri Sonaram Sonowal fails to submit his representation within 10 days of the receipt of this memorandum, it will be presumed that he has no representation to make and orders will be liable to be passed against Shri Sonaram Sonowal ex-parte.
4. The receipt of this memorandum should be acknowledged by Shri Sonaram Sonowal.

By order and in the name of the President.

(OM PARKASH)
 ADG III (VIG II)

To ✓

Shri Sonaram Sonowal,
 Director (Finance Accounts)
 O/o GMTD, Dibrugarh, Assam Circle,
 Guwahati.
 (Through the CGM, BSNL, Assam Telecom Circle, Guwahati).

Received except first stage advice of eve
 10 am
 11/3/2002

Attested by
 Krishna Chettri
 Advocate

ANNEXURE

Statement of imputations of misconduct or misbehaviour on which action is proposed to be taken against Shri Sonaram Sonowal formerly Chief Accounts Officer, O/o GMT, Kamrup, Guwahati and now Director (Finance Accounts), O/o GMTD, Dibrugarh, Assam Telecom Circle, Guwahati (Staff No. 80961).

That the said Shri Sonaram Sonowal while functioning as Chief Accounts Officer, O/o GMT, Kamrup, Guwahati during the year 1991-92 failed to maintain absolute integrity and devotion to duty inasmuch as,

- (i) He issued pass order and also pay orders for payment of bills No. PE/92 dated 24-12-92 for Rs. 975/- and PE/92 dated 23-12-1992 for Rs. 325/- submitted by M/s Pallabi Enterprise, Guwahati, whereas the said firm supplied materials without purchase orders issued by the competent authority.
- (ii) That the said firm was not an approved firm of GMT, Kamrup for supply of any materials during the year 1991-92.
- (iii) The bills were not routed through the respective file of the General Section and same were unauthorisedly processed by one Shri H. Biswas, Sr. Section Supervisor who was not posted in the General Section.

Thus by his above acts, the said Shri Sonaram Sonowal failed to maintain absolute integrity, devotion to duty and acted in a manner unbecoming of a Government servant thereby contravening the provisions of Rule 3 (1) (i), (ii) & (iii) of CCS (Conduct) Rules, 1964.

By order and in the name of the President,

attested by
Kishore Chatterjee
Advocate

(OM PARKASH)
ADG III (VIG II)

~~CONFIDENTIAL~~

NO.00G/P&T/OGB
GOVERNMENT OF INDIA
CENTRAL VIGILANCE COMMISSION.

Sanchez BHawan

D.P.O. Complex,

Block-A. I.N.A.

New Delhi, the 18th Oct.2000.

OFFICE MEMORANDUM

Sub:- RC N.22(A)/96-SHG against Shri H.BIswas, Sr.SSA
& others. D/O Telecom.

Department of Telecom may please refer to CBI's letter No.3-32(A)/96-SHG dated Nov.99 on the subject cited above.

This case has been examined without benefit of comments of the Department as their comments were not received. Commission in consonance with the recommendation made by CBI advises as under:-

1. Prosecution against Shri:-
 - i. H.Biswas, CSS, ii. R.N. Rabha, SDE.
2. Major penalty proceedings against Shri
 - i. H.Biswas, CSS ii. R.N. Rabha, SDE
 - iii. R.N. Sarkar, DE iv. B.B. Dutta, SDE
 - v. M.N. Sonowal, DE, vi. Ratan Kumar, DGM(C&A).
 - vii. J.J. Chakraborty, AAO viii. D.N. Baishya SDO(P)
 - C.R. Dey Purkayastha Sr. SS.
 - ix. ~~Radha Charan Das, Sr. Acctt.~~ ~~222(RXX)~~ ~~Kokkakatii~~ ~~Ex~~
 - x. Arunabh Dutta, AAO
3. Minor Penalty proceedings against Shri:-
 - i. Radha Charan Das, Sr. Acctt. ii. A.K. Azad, Sr. Acctt.
 - iii. Mrs. P.D. Choudhury, AAO, iv. S.K. Uzir, Sr. Acctt.

Filed by
Kathleen Cheller
Adusecue

v. H.Chakraborty, Sr.AO vi. Anil Kumar Das, SS
vii. J.U. Ahmed, SDO(P), viii. K.K. Kakati, DE
ix. K.K.Das, SDO(C), x. A.C. Baishya, SDO(P)
xi. S.B.Choudhury, SDO(P), xii, Siv Sankar Banerjee, JTO
xiii. P.Bhattacharjee, CSS xiv. B.N.D. Goswami CSS
xv. K.C.Medhi, SDE, xvi. Sona Ram Sonowal, CAO

4. Such action as deemed fit against Shri:-

i. Gagan Sharma, PM, ii. Swapna Kumar Ray, RM

5. No action against Shri:-

i. B.K.Deuri, Director(retd), ii. P.Lal DE(Retd)

iii. N.N.Mitra, CSS(Retd) iv. N.Kalita, official(retd)

and v. Late Shri I.M.Boro, SDE since expired.

6. Bannina of firms viz M/s Pallabi Enterprises and
M/s Rajdhani Book Building works for 3 years.

Department is also advised to conduct major penalty
proceedings against 10 officers mentioned above by appointing
their own I.O. and revert to the Commission alongwith their
recommendations since emanated from the findings of I.O.'s
report.

The Commission may please also be apprised about
outcome of the minor penalty proceedings against 16 officers
and imposition of penalties on them on conclusion of
proceedings in due course.

Receipt of O.M. may please be acknowledged.

Sd/- Illegible,

(S.M. Batra)

Director.

*Attested by
Kanika Chatterji
Advocate*
Department of Telecom,
(Shri Ranbir Khanna, Sr.DDG(V)
New Delhi.

Annexure II
TELECOM CIRCLES
Delegation of Financial Powers
of C.G.Ms/G.M.s/TDMs/TDEs/SDOTs & Directors of Maintenance and Project Organisations etc.

SI No.	Nature of power	CGM/GM	TDMs/ Area Directors	T.D.Es	SDOTs	Directors Prjs./Main.
1	2	3	4	5	6	7
1	CREATION AND ABOLITION OF POSTS.	(i) May sanction all posts upto Gr. 'B' except Civil Wing* subject to over all ceiling fixed by the Directorate. (* Now revised) (ii) May Sanction STS Grade I for insulation works only.				
2	SANCTION OF / SCHEMES / PROJECTS					

NOTE : Senior G.Ms of Upgraded Telecom Districts can exercise powers of G.Ms. of SSAs (DOT Ir.6-1/96-EB dt.13.6.96)

Attested by
Chellai
M. S. S.
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI

Filed by

Copy 20/5102
(A. DEROY)
Sr. C. C. S. C.
C. A. T. Guwahati Bench
e.g.

O.A. NO. 98 OF 2002

Shri Sonaram Sonowal

-vs-

Union of India & Ors.

- And -

In the Matter of ::

Written statement submitted by
by the Respondent No- 1 to 6.

The Respondents beg to submit written statement
as follows :-

PRELIMINARY OBJECTIONS.

The applicant has assailed the Memo of Charges
No. 8-20/2001-Vig.11 dated 17.1.2002 (Annexure - A)
by which he has been charge sheeted under Rule 16 of
CCS(CCA) Rules, 1965. It is submitted that the applicant
has been directed to make a representation within 10
days of the receipt of this Memo. However, the applicant
had approached this Hon'ble Tribunal without submitting
his representation/statement of defence in response to
the Memo of charges dated 17.1.2002. In view of this
the application is premature and is liable to be
dismissed.

1. That with regard to paras-1 to 5 of O.A., the Respondents beg to offer no comments.

FACTS OF THE CASE.

Para 6.6.1,6.2,6.3,6.4,6.5, The contents of these paras are narration of the facts, they do not require any reply.

2. That with regards to paras 6.6 and 6.7 of O.A, the Respondents beg to state that the applicant has assailed the Memo dated 17.1.2002(Annexure - A) for quashing the same under which minor disciplinary proceedings have been initiated against him under Rule-16 of CCS(CCA Rule, 1965).It is submitted that the applicant while functioning as CAO, C/O GMID, Kannur committed certain irregularities while issuing pass and pay orders for payment of bills No-PE/92 dated 24.12.92 for Rs. 975/- and PE/92 dated 23.12.92 for Rs. 325/- submitted by I/s Pallabi Enterprises an unapproved firm who supplied materials without purchase orders issued by the competent authority.

As the applicant failed to maintain absolute integrity and devotion to the duty and acted in a manner unbecoming of a Government Servant, thereby contravened the provisions contained in Rule 3(I) (i), (ii) and (iii) of CCS (Conduct) Rules, 1964. The copy of the first stage advice of CVC was also furnished alongwith Memo of charges, though the same was received on 18.3.2002.

3. That with regard to para - 6.8. of , the Respondents beg to state that the Disciplinary Authority i.e. the President has approved the Memo of charges and the same has been authorised under the signature of ADG III (VIG II) who is fully competent to authenticate Orders and other Instruments issued on

behalf of the President in the disciplinary proceedings as per provisions contained in Authentication (Order and Other Instruments) Rules.1958 (Annexure - B).

Therefore, the Memo of charges signed by ADG III (VIE II) on behalf of the President is perfectly in order having been issued in accordance with the statutory rules on the subject.

4. That with regard to paras - 6.9 & 6.10 of O.A, the Respondents beg to offer no comments.

5. That with regard to paras- 6.11,5.12 and 6.14, of O.A, the respondents beg to state that the applicant has since submitted his statement of defence/representation dated 18.3.2002 in response to the Memo of charges dated 17.1.2002(which has since been received on 15.4.02 from the O/O CGMT, Assam Telecom Circle, Guwahati) The same will be considered and decided by the President on the basis of merit in consultation with CVC and UPSC in accordance with the rules/statutory provisions on the subject.

6. That with regard to para - 6.15 of O.A, the respondents beg to state tthat it is stated that certain irregularities on the part of applicant while passing and pay orders for payment of bills submitted by M/s Pallabi Enterprises, Guwahati and unapproved firm who supplied materials without purchase order being issued by the competent authority were observed during investigation.

7. That with regard to para - 7.2 of O.A, the respondents beg to state that it is submitted that the charges are based on documentary evidence on reliable facts. In fact during investigation by the CBI, certain irregularities on the part of the applicant in the ~~matter~~ matter of issuing pass and pay orders for payment of two bills submitted by M/s Pallabi Enterprises Guwahati ~~known~~ an unapproved firm who supplied materials without purchase orders issued by the competent authority were observed therefore, the memo of charged is just, legal and in order and in accordance with the provisions of CCS(CCA) Rules.

8. That with regard to paras- 7.3, 7.4, 7.5, 7.6 & 7.7 of O.A. the respondents beg to state that the chain of events indicated in chronological order (Annexure-C) may reveal and explain that there is no undue delay in issue of the Memo of charges dated 17.1.2002. The charge sheet has been issued for alleged violation of the provisions of CCS(Conduct) Rules, 1964 and not to deprive him of his regular promotion as Director(F&A).

9. That with regards to para - 7.8 of O.A, the respondents beg to state that he had since submitted his statement of defence/representation dated 11.3.02 in response to the Memo of charges dated 17.1.02 (Which has since been received on 15.4.2002 from the O/o CGMT, Assam Telecom Circle, Guwahati). The same will be considered and decided by the President on the basis of merit in consultation with CVC and UPSC in accordance with the Rules/Statutory provisions on the subject. Therefore, approaching the Hon'ble Tribunal therefore, the application is premature.

therefore, the application is premature.

10. That with regard to para - 7.9 of O.A., the respondents beg to offer no comments.

11. That with regard to para- 7.10 of O.A, the respondents beg to state that in view of the submissions made in the proceeding paras, the applicant is not entitled to any relief claimed in the application. The action on the part of the Disciplinary Authority to issue Memo of charges against the applicant is justified, lawful and is based on documentary evidence of variable facts. The application is, therefore, premature and deserve to be dismissed with costs.

12. That with regard to para-7.11 of O.A., the respondents beg to state that in view of the submissions made in foregoing paras, the application lacks substance and merits therein, nence liable to be dismissed with costs. It is therefore humble prayed that the application be dismissed with costs in favour of the respondents.

!
V E R I F I C A T I O N

V E R I F I C A T I O N..

I Shri Shankar Chandra Das son of late G.R. Das
working as Asstt Director Telecom (Legal)

duly authorised and competent to sign this verification
do hereby solemnly affirm and declare that the
statement made in paras

are true to my knowledge and those
made in paras

being matter of records are true to my information
derived therefrom and the rests are my humble
submission before this Hon'ble C. A. T. Guwahati.

And I sign this verification in the 16 th day
of May 2002 at Guwahati.

Shankar Chandra Das
Shankar Chandra Das
संस्कृति नियमित

Assistant Director Telecom

पायोलय, मुख्य बाबा गवालक द्वारकाय

O/o The Chief General Manager Telecom,

অসম দূরসংসার পরিমণ্ডল, গুৱাহাটী-৭

Assam Telecom Circle, Guwahati-7

Filed by me
 on 17.6.02
 Sri Haran Chakrabortty
 Sr. Accounts Officer
 Telecom
 Assam Circle
 Guwahati
 35
 Adm. Date

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH
AT GUWAHATI.

O.A. No.98/2002

Sri Sonaram Sonowal Applicant.

-VRS-

Union of India & Ors Respondents.

-AND-

IN THE MATTER OF :-

Rejoinder submitted by the applicant
in reply to written statement submitted
by the respondents in the above O.A.
No.98/2001.

The humble applicant submits his rejoinder
as follows:-

1. That on the same charge brought against the applicant one Sri Haran Chandra Chakravortty, Sr. Accounts Officer (ANP) office of the Chief General Manager, Telecom ^{also been} Assam Circle, Guwahati has/drawn departmental proceedings under Rule 16 of CCS(CCA) Rules, 1965. In the departmental proceedings under Statement of Imputation of Mis-Conduct or mis-behaviour in support of the article of charge framed against Sri Hafan Ch. Chakrabortty, Sr. Accounts Officer Office of the Chief General Manager, Telecom, Assam Circle, Guwahati the then Accounts Officer O/O the General Manager, Telecom District, Kamrup, Guwahati at Annexure-A under Serial Nos.6 and 7 has been shown bill No.PE/92 dated 24.12.92 for Rs.975/- and bill No.PE/93-94 dated 22.4.93 for Rs.325/-.

Annexure-1 is the photocopy of the Memo No. Vig/Assam/DISC-X/6 dated 28.5.01 issued by the CGM(T), Assam Circle, Guwahati-7 to Sri Haran Ch. Chakrabortty, the Sr. Accounts Officer(ANP) O/O the CGMT, Assam Circle, Ulubari, Guwahati-7.

2. That in case of the applicant also the same charge drawn against Sri Haran Ch. Chakrabortty has also been drawn against the applicant at Annexure-2 annexed to the original application at Page-15. Hence it is proved that the charge brought against the applicant is either through mistake or through malafide intention brought by the respondents and as such the departmental proceedings brought ^{be} against the applicant is liable to be quashed. *See*

3. That in Bill No. PE/92 dated 24.12.92 the amount has been shown as Rs.975/- while bill No. PE/92 dated 23.12.92 the amount has been shown as Rs.325/-. But from the statement of imputation at Annexure-A under serial No.6 bill No. PE/92 dated 23.12.92 the amount has been shown as Rs.1,280/- which does not tally against bill No. PE/92 dated 23.12.92 which has been shown as Rs.325/-. In fact, in bill Nos. PE/92 dated 23.12.92 is for Rs.1,280/-. This shows that there is an anomaly so far the bills No. PE/92 dated 23.12.92 is ~~not correct~~ ^{Concerned} and hence on this ground the departmental proceeding is illegal, malafide and liable to be quashed. *See*

4. That as the charge brought against the applicant is anomalous and confusing hence the proceedings is vitiated and as such the same is liable to be quashed.

5. That with regard to the statements made in paragraph 1 of the written statement, the applicant has no comments to offer.

6. That regarding facts of the case in paragraphs 6.6, 1, 6.2, 6.3, 6.4, 6.5 the applicant has no comments.

7. That with regard to the statements made in paragraph 2 of the written statement, the applicant begs to state that it is a fact that the departmental proceedings under Rule 16 of CCS(Conduct) Rules, 1964 has been brought against the applicant but the same has been drawn through mistake and hence the charge is not maintainable in law as well as in facts. The allegations that the applicant committed charge ~~charge~~ ⁴⁴ certain irregularities while issuing pass and pay orders for payment of bills No. PE/92 dated 24.12.92 for Rs.975/- and PE/92 dated 23.12.92 for Rs.325/- submitted by M/s Pallabi Enterprise are not correct and hence stoutly denied by the applicant. It is also not correct that the applicant has contravened the provisions contained in Rule 3(1) (i), (ii) and (iii) of CCS(Conduct) Rules, 1964.

8. That with regard to the statements made in paragraph 3 of the written statement, the applicant begs to state that it is a fact that the memo have been issued by the A.D.G.(III) Vigilence but the same memo is not in accordance with Rule and hence the same is liable to be quashed.

9. That with regard to the statements made in paragraph 4 of the written statement, the applicant has no comments to offer.

10. That with regard to the statements made in paragraph 5 of the written statement, the applicant begs to state that filing of statement of defence/representation dated 18.2.02 in response to memo of charge dated 17.1.2002 by the applicant is absolutely false and baseless as the Hon'ble Tribunal was pleased to stay the operation of the departmental proceedings vide order dated 22.3.2002 and hence the applicant stoutly denied the same.

11. That with regard to the statements made in paragraph 6 of the written statement, the applicant begs to state that question of irregularities on the part of the applicant does not arise as he ~~has~~ not passed any bills and ~~has~~ issued any pay orders of payment of bills submitted by M/s Pallabi Enterprise, Guwahati.

12. That with regard to the statements made in paragraph 8 of the written statement, the applicant begs to state that there is no Annexure-C in the memo of charge issued to the applicant. The applicant further begs to state that there has been no violation of provisions of CCR(Conduct) Rules, 1964 and not to deprive of his regular promotion.

13. That with regard to the statements made in paragraph 9 of the written statement, the applicant begs to state that it is not correct that the statements of defence/representation dated 11.3.2002 in response to the

memo of charge dated 17.1.2002 has been filed by the applicant.

14. That with regard to the statements made in paragraph 10 of the written statement, the applicant has no comments.

15. That with regard to the statements made in paragraphs 11 and 12 of the written statement, the applicant begs to state that the same is not correct but in fact in view of false and baseless charge brought against the applicant the departmental proceedings is liable to be quashed.

16. That it is worthmentioning in this connection that Sri Haran Ch. Chakrabortty has filed O.A. No. 358/01 against the departmental proceedings brought against him before this Hon'ble Tribunal for quashing the same and the Hon'ble Tribunal after hearing the parties disposed of the same on 20.3.2002. It is therefore humbly prayed that this Hon'ble Tribunal be pleased to set aside and quash the impugned departmental proceedings brought against the applicant allowing the original application.

Verification.....

VERIFICATION

I, Sri Sonaram Sonowal S/o Late Mochal Sonowal, resident of West Bengal Pukhuri Na-ali, Jorhat, do hereby solemnly affirm and verify the statements made in paragraphs 5,6,7,9 are true to my knowledge and those made in paragraphs 1,2,3, being matter of record are true to my information derived therefrom which I believe to be true and the rests are my humble submissions made before this Hon'ble Tribunal.

And I sign this verification on this the 17th day of June, 2002 at Guwahati.

Sonaram Sonowal
Signature.

Ammone - A(1)

8501

7

11

BHARAT SANCHAR NIGAM LIMITED
 (A Govt. of India Enterprise)
 O/O CHIEF GENERAL MANAGER
 ASSAM TELECOM CIRCLE, GUWAHATI-07.

No. Vig/Assam/Disc-X/6

Dated, May 28, 2001.

MEMORANDUM

- 1) Shri Haran Chandra Chakraborty, Sr. Accounts Officer, O/O the CGMT, Assam Telecom Circle, Guwahati the then Accounts Officer, O/O GMT, Kamrup Telecom District, Guwahati is hereby informed that it is proposed to take action against him under Rule-16 of CCS(CCA) Rules, 1965. A statement of the imputation of misconduct or misbehaviour on which action is proposed to be taken as mentioned above is enclosed.
- 2) Shri Haran Chandra Chakraborty is hereby given an opportunity to make such representation as he may wish to make against the proposal.
- 3) If Haran Chandra Chakraborty fails to submit his representation within 10 days of the receipt of this memorandum, it will be presumed that he has no representation to make and orders will be liable to be passed against Sri Haran Chandra Chakraborty ex-parte.
- 4) The receipt of this memorandum should be acknowledged by Shri Haran Chandra Chakraborty.

(J.K.CHHABRA)
 CHIEF GENERAL MANAGER
 ASSAM TELECOM CIRCLE
 GUWAHATI

To,

✓ Shri Haran Chandra Chakraborty,
 Sr. Accounts Officer (A&P),
 O/O the CGMT, Assam Circle,
 Guwahati-07.

Accepted by
 Shri
 P. D. Deka
 17-6-02

STATEMENT OF IMPUTATION OF MISCONDUCT OR MISBEHAVIOUR IN SUPPORT OF THE ARTICLE OF CHARGE FRAMED AGAINST SHRI HARAN CHANDRA CHAKRABARTY, SR. ACCOUNTS OFFICER, O/O THE CGMT, GUWAHATI THE THEN ACCOUNTS OFFICER, O/O THE GMT, KAMRUP TELECOM DISTRICT, GUWAHATI

Sh. Haran Chandra Chakrabarty was posted and functioning as Accounts Officer in the o/o the GMT, Kamrup Telecom District, Guwahati during 1992-95.

Shri Haran Chandra Chakrabarty had given pay orders for 179 Nos. of bills of M/s Pallabi enterprise, Guwahati, M/s Rajdhani Book Binding Works, M/s D.C.M./ Retail Stores, M/S CM Stores and M/s Furnishing House, Guwahati (As detailed in Annexure-A, B & C).

While Sh. Haran Chandra Chakrabarty had given pay orders of the bills, he failed to do proper check/verification of the aforesaid bills and thereby firms were getting illegal pecuniary benefits. No indents for materials has been raised in the General Section of GMT Office for supply of said materials and no prior approval was obtained from the competent authority to purchase the said materials. No formal purchase order had been placed to the said firms. Neither the bills were received in the General Section nor processed through the General Section in the respective files. Bills were processed by one Sh.II.Biswas who was in no way concerned with the processing of said bills.

M/s Pallabi Enterprise was not an approved firm for supply of the said materials during 1992-95. M/s Rajdhani Book binding works was an approved firm for binding works in the GMT office and both the firms raised bills at higher rates than approved rates.

Sh. Haran Chakrabarty failed to maintain absolute integrity and devotion to duty which has been proved during investigation on the basis on oral and documentary evidences.

The above acts of commission and omission on the part of Sh. Haran Chakrabarty contravene the provision of rules 3(1) (i) (ii) (iii) of CCS(Conduct) Rules 1964.


 (J.K. CHAKRABARTY)
 CHIEF GENERAL MANAGER
 ASSAM TELECOM CIRCLE
 GUWAHATI.

9
ANNEXURE-A

1	PE/92 dld. 15/12/92	1,080	-do-
5	PE/92 dld. 16/12/92	400	-do-
6	PE/92 dld. 23/12/92	4,600	-do-
7	PE/92 dld. 24/12/92	1,280	-do-
8	PE/93-94 dld. 12/4/93	975	-do-
9	PE/93-94 dld. 21/4/93	325	-do-
10	PE/93-94 dld. 21/4/93	4,000	-do-
11	PE/93-94/006 dld. 29/4/93	1,080	-do-
12	-do- 0015 dld. 9/6/93	1,160	-do-
13	-do- 018 dld. 30/6/93	1,300	-do-
14	-do- 039 dld. 10/8/93	1,000	-do-
15	-do- 035 dld. 15/7/93	10,000	-do-
16	-do- 029 dld. 21/7/93	1,580	-do-
17	PE/93-94 dld. 12/8/93	6,800	-do-
18	-do- 053 dld. 14/9/93	10,000	-do-
19	-do- 056 dld. 5/10/93	3,000	-do-
20	-do- 057 dld. 7/12/93	1,085	-do-
21	-do- 059 dld. 13/10/93	4,000	-do-
22	-do- 058 dld. 13/11/93	1,180	-do-
23	-do- 060 dld. 19/10/93	568	-do-
24	-do- 065 dld. 3/11/93	566	-do-
25	-do- 066 dld. 5/11/93	759	-do-
26	-do- 067 dld. 6/11/93	3,568	-do-
27	-do- 068 dld. 10/11/93	445	-do-
28	-do- 069 dld. 11/11/93	3,786	-do-
29	-do- 064 dld. 23/11/93	366	-do-
30	-do- 072 dld. 14/12/93	1,400	-do-
31	-do- 076 dld. 22/12/93	1,050	-do-
32	-do- 079 dld. 7/1/94	5,745	-do-
33	-do- 080 dld. 20/1/94	4,000	-do-
34	-do- 090 dld. 31/1/94	5,000	-do-
35	-do- 089 dld. 1/2/94	306	-do-
36	-do- 089 dld. 21/2/94	3,200	-do-
37	-do- 090 dld. 28/2/94	2,906	-do-
38	-do- 092 dld. 8/3/94	3,600	-do-
39	-do- 094 dld. 10/3/94	10,531	-do-
40	-do- 096 dld. 11/3/94	5,600	-do-
41	-do- 097 dld. 11/3/94	6,400	-do-
42	-do- 100 dld. 23/3/94	228	-do-
43	PE/94-95 dld. 22/4/94	912	-do-
44	-do- 02 dld. 30/4/94	10,291	-do-
45	-do- 05 dld. 30/4/94	3,450	-do-
		527	-do-
		527	-do-

46.	-DO-003 DTD. 6-5-94	304	-DO-
47.	-Do-003 dtd. 11-5-94	256	-do-
48.	-Do-004 dtd. 16-5-94	3,609	-do-
49.	-Do-005 dtd. 2-6-94	20,000	-do-
50.	-Do-007 dtd. 4-6-94	1,110	-Do-
51.	-Do-008 dtd. 8-6-94	2,350	-do-
52.	do-013 dtd. 27-6-94	255	M/s Pallabi enterprise
53.	-do-009 dtd. 18-6-94	435	-do-
54.	1111	3,400	-do-
57.	-do-021 dtd. 22-7-94	4,900	-do-
58.	-do-022 dtd. 23-7-94	255	-do-
59.	-do-031 dtd. 23-8-94	4,600	-do-
60.	-do-042 dtd. 28-9-954	947	-do-
61.	-do-029 dtd. 18-8-94	1,715	-do-
62.	-do-025 dtd. 6-8-94	4,350	-do-
63.	-do-028 dtd. 12-8-94	255	-do-
64.	-do-024 dtd. 5-8-94	3,400	-do-
65.	-do-022 dtd. 2-8-94	2,800	-do-
66.	-do-050 dtd. 6-10-94	1,130	-do-
67.	-do-059 dtd. 8-11-94	2,836	-do-
68.	-do-067 dtd. 28-11-94	275	-do-
69.	-Do-079 dtd. 15-12-94	4,000	-Do-
70.	-do-080 dtd. 19-12-94	3,545	-do-
71.	-do-080 dtd. 29-12-94	3,750	-do-
72.	-do-85 dtd. 9-1-95	4,955	-do-
73.	-do-86 dtd. 7-2-95	300	-do-
74.	-do-87 dtd. 7-2-95	5,232	-do-
75.	-do-084 dtd. 2-3-95	4,400	-do-
76.	-do-086 dtd. 6-3-95	2,827	-do-
77.	-do-089 dtd. 15-3-95	1,334	-do-
78.	-do-90 dtd. 16-95	3,075	-do-
79.	-do-093 dtd. 29-3-95	61,000	-do-
80.	-do-091 dtd. 30-3-95	22,500	-do-
81.	PE/95-96/06 dtd. 7-6-95	1,003	-do-
82.	-do-06 dtd. 14-6-95	780	-do-
83.	-do-01 dtd. 20-4-95	1,778	-do-
84.	-do-07 dtd. 17-6-95	4,600	-do-
85.	-do-08 dtd. 26-6-95	3,400	-do-
86.	PF/94-95/028 dtd. 12-8-94	255	-do-
87.	-do-049 dtd. 7-10-94	1,52,500	-do-

ANNEXURE-B

<u>Sl.No.</u>	<u>Bill No. & Date</u>	<u>Amount</u>	<u>Name of the firm</u>
1.	-do-50 dtd. Nil	870	M/s Rajdhani Book Binding works
2.	Bill No. Nil dtd.Nil	1,160	-do-
3.	596 dtd.27-4-93	1,175	-do-
4.	598 dtd. 30-4-93	875	-do-
5.	597 dtd. -do-	875	-do-
6.	371 dtd. 22-5-93	1,375	-do-
7.	370 dtd. 22-5-93	1,000	-do-
8.	369 dtd. 22-5-93	1,000	-do-
9.	RB-93 dtd. 23-9-93	900	-do-
10.	Nil dtd. 4-10-93	1,000	-do-
11.	Nil dtd. 5-1093	1,160	-do-
12.	Nil dtd. 18-10-93	800	-do-
13.	19 dtd. 22-12-93	1,500	-do-
14.	1018 dtd. 22-12-93	1,780	-do-
15.	1019 dtd. 31-12-93	580	-do-
16.	Nil dtd. 17-94	2,787	-do-
17.	RB-1054 dtd. 7-1-94	840	-do-
18.	RB-1055 dtd. 10-1-94	840	-do-
19.	RB-1056 dtd. 11-1-94	1,200	-do-
20.	RB-1056 dtd. 11-1-94	1,290	-do-
21.	RB-1058 dtd. 12-1-94	1,380	-do-
22.	1075 dtd. 18-1-94	1,950	-do-
23.	1076 dtd. 9-2-94	1,590	-do-
24	1077 dtd. 18-2-94	1,830	-do-
25.	1078 dtd. 18-2-94	1,300	-do-
26.	1079 dtd. 18-2-94	1,300	-do-
27.	Nil dtd. 6-5-94	1,170	-do-
28.	Nil dtd. 13-5-94	1,650	-do-
29.	1070 dtd. 17-6-94	2,835	-do-
30.	Nil dtd. 15-7-94	2,600	-do-
31.	1087 dtd. 3-8-94	2,718	-do-
32.	Nil dtd. 17-8-94	3,950	-do-
33.	1075 dtd. 24-8-94	3,523	-do-
34.	do. 25-8-94	3,150	-do-
35.	1072 dtd. 1-9-94	3,582	-do-
36.	1073 dtd. 6-9-94	2,870	-do-
37.	1081 dtd. 12-9-94	1,200	-do-
38.	Nil dtd. 17-9-94	1,440	-do-
39.	1087 dtd. 23-9-94	2,550	-do-
40.	Nil dtd. 28-9-94	2,830	-do-
41.	Nil dtd. 3-10-94	3,170	-do-
42.	1071 dtd. 7-10-94	1,350	-do-
43.	Nil dtd. 21-10-94	4,050	-do-
44.	78 dtd. 8-11-84	1,410	-do-
45.	196 dtd. 16-11-94	1,260	-do-

47.	1093 dtd. 16-11-94	5,900	-do-
48.	1094 dtd 20-11-94	4,470	-do-
49.	1094 dtd. 21-11-94	3,450	-do-
50.	1095 dtd. 26-11-94	790	-do-
51.	1088 dtd. 2-1-95	4,500	-do-
52.	182 dtd. 6-1-95	3,150	-do-
53.	1089 dtd. 12-1-95	4,650	-do-
54.	1083 dtd. 12-1-95	1,500	-do-
55.	Nil dtd. 16-1-95	2,700	-do-
56.	Nil dtd. 16-1-95	2,700	-do-
57.	Nil dtd. 22-1-95	~ ~ ~	-do-

58.	108 dtd. 24-1-95	3,210	-do-
59.	Nil dtd. 1-2-95	1,500	-do-
60.	Nil dtd. 17-2-95	4,050	-do-
61.	Nil dtd. 22-2-95	1,590	-do-
62.	Nil dtd. 22-2-95	4,050	-do-
63.	Nil dtd. 12-3-95	2,220	-do-
64.	1075 dtd. 16-4-95	1,350	-do-
65.	1197 dtd. 25-4-95	1,965	-do-
66.	1147 dtd. 25-4-95	4,128	-do-
67.	Nil dtd. 4-5-95	4,128	-do-
68.	Nil dtd. 7-5-95	2,424	-do-
69.	1070 dtd. 13-5-95	1,710	-do-
70.	1071 dtd. 25-6-95	2,900	-do-
71.	1081 dtd. 20-8-95	5,175	-do-
72.	1082 dtd. 15-9-95	1,200	-do-
73.	1084 dtd. 28-9-95	1,020	-do-
		2,755	-do-

13

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ANNEXURE - C

Sl.No.	Bill No. & Date	Amount	Name of the firm
1.	5285 dtd. 7-2-95	5,386	DCM Retail Stores
2.	5096 dtd. 28-3-95	1,790	-do-
3.	4583 dtd. 5-12-94	3,580	-do-
4.	4282 dtd. 9-11-94	1,772	-do-
5.	dtd. 26-3-94	143	-do-
6.	2287 dtd. 24-3-94	811	-do-
7.	2100		

13
14

8.	7102 dtd. 19-2-94		
9.	1133 dtd. 22-10-93	4,091.5	-do-
10	413 dtd. 27-2-93	2,331	-do-
11	479 dtd. 18-11-92	724	-do-
12	62 dtd. 25-6-92	789	-do-
13	380 dtd. 18-11-92	1,421	-do-
14	39 dtd. 18-8-92	2,540	-do-
15	52 dtd. 11-5-92	1,632	-do-
16	405 dtd. 18-1-95	2,150.1	-do-
17	357 dtd. 3-2-93	5,218	Furnishing house
18	322 dtd. 1-3-93	1,700	-do-
19	320 dtd. 27-2-93	1,710	CM Stores
	321 dtd. 27-2-93	1,710	-do-
		1,780	-do-